

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3536
ANSWERED ON:18.03.2015
ADMISSION PROCESS IN SCHOOLS
Rao (Avnathi) Shri Muthamsetti Srinivasa

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether first phase of admission process through the Right to Education Act (RTE) has started in schools across the country and if so, the details thereof;
- (b) whether schools have been directed to put up banners and set up support centres so that the guardians of students could get proper information and if so, the details thereof;
- (c) whether it has been observed that many schools have not yet followed these directions and if so, the reasons therefor; and
- (d) the steps taken to rein in schools to implement the RTE Act in letter and spirit?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT(SMT. SMRITI ZUBIN IRANI)

(a) to (c): The Right of Children to Free and Compulsory Education (RTE) Act, 2009 effective from 1st April, 2010 is implemented in all States except the State in Jammu & Kashmir and Union Territories (UTs). Section 12(1) (c) of the RTE Act, 2009 mandates reservation in private unaided schools and specified schools for children belonging to weaker sections and disadvantaged groups to the extent of at least 25% seats at entry level. 27 States /UTs have issued notification or made provision in their State RTE Rules regarding admission of children belonging to disadvantaged and weaker sections under section 12(1) (c). Admission process in schools are regulated and guided in accordance with the State RTE Rules and related notifications/instructions regarding admissions under section 12(1) (c) are issued by the concerned State/UT in conformity with the Act.

(d): Sarva Shiksha Abhiyan (SSA) is the designated Centrally Sponsored Scheme to meet the objectives of RTE Act, 2009. Framework for Implementation of SSA has been amended from 1st April, 2014 to incorporate the provision for assistance to States/UTs under SSA towards reimbursement of expenditure incurred with respect of admissions under section 12(1)(c) of the RTE Act.

States have been creating awareness among students, teachers and parents about the provisions of the RTE Act, 2009 for which the Central Government has provided them funds under the SSA.